

Court No. - 29

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Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 1585 of 2021

Petitioner :- Saurabh Kumar

Respondent :- State of U.P. and Another

Counsel for Petitioner :- Vishesh Rajvanshi, Devesh Saxena, Shashwat Anand

Counsel for Respondent :- C.S.C.

Hon'ble Munishwar Nath Bhandari, Acting Chief Justice

Hon'ble Piyush Agrawal, J.

Let this petition be listed again on 22.10.2021 as fresh alongwith Public Interest Litigation No. 811 of 2021 [Aali (Association For Advocacy And Legal Initiatives) Vs. State of U.P.], Writ-C No. 20596 of 2021 (Balchand Jaiswar And Another Vs. State Of U.P. And 3 Others), Public Interest Litigation No. 1061 of 2021 (Shobhana Smriti Vs. State of U.P.) and Public Interest Litigation No. 1334 of 2021 (Anand Malviya Vs. State of U.P. and Another).

The default in carrying out the direction above would result in action against the defaulting officer of Registry because despite specific order passed on 13.09.2021, Public Interest Litigation No. 811 of 2021 [Aali (Association For Advocacy And Legal Initiatives) Vs. State of U.P.] so as Public Interest Litigation No. 1061 of 2021 (Shobhana Smriti Vs. State of U.P.) are not listed today.

In the meanwhile, respondents are directed to provide a copy of the counter affidavit filed in the connected writ petitions to the learned counsel for the petitioner.

Order Date :- 5.10.2021

Shubham

(Piyush Agrawal, J.) (Munishwar Nath Bhandari, A.C.J.)